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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

AT HYDERABAD

ORIGINAL APPLICATION NO.102/99

DATE OF ORDER : 6-1-2000.

Between:-

K.Suresh Kumar

...Applicant

And

1.Union of India, rep. by its Secretary,
M/o Defence, New Delhi.

2.Chief of Naval Staff, Naval Headquarters,
New Delhi.

3.Flag Officer Commanding-in-Chief,
Eastern Naval Command, Visakhapatnam-14.

4.Commanding Officer, INS Satavahana,
Visakhapatnam-530 014.

...Respondents

COUNSEL FOR THE APPLICANT : Shri P.B.Vijay Kumar

COUNSEL FOR THE RESPONDENTS: Shri P.Phalguna Rao

CORAM:

THE HON'BLE JUSTICE SHRI DH.NASIR:VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A))

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(Order per Hon'ble Shri R.RANGARAJAN, Member (A)).

Heard Sri P.N.Reddy for Sri P.B.Vijay Kumar, learned counsel for the applicant and Sri P.Phalguna Rao, learned Standing Counsel for the Respondents.

2. When this OA taken up for hearing, learned counsel for the applicant submits that the applicant is paid from the non-public funds. That would mean that the applicant is not a Central Government servant. The submission of the counsel for the applicant will prove that he can get no relief from this Tribunal in view of the fact that he is not a central government servant. As this Tribunal has no jurisdiction, the Registry is directed to return back this application to the applicant for approaching the appropriate judicial forum.

3. No order as to costs.



(R.RANGARAJAN)

MEMBER(A)



(D.H.NASIR)

VICE-CHAIRMAN

DATED: 6TH January, 2000.

DICTATED IN OPEN COURT.

AVL/

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